

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 313/MP/2018

Subject : Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for re-determination of Slab Rates for the period January 2016 to March 2016 i.e., Quarter Q4 of financial year 2015-16 determined vide order dated 12.3.2016.

Date of Hearing : 17.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : GRIDCO Limited

Respondents : Power Grid Corporation of India Limited and another

Parties present : Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri S.K. Maharana, GRIDCO

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed *inter-alia* for revision of PoC Slab Rates for the period January, 2016 to March, 2016 approved by the Commission in its order dated 12.3.2016. Learned counsel requested the Commission to admit the petition and issue notice to the respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 12.2.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 28.2.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**